

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) Yes, Sir.

(b) Teams of experts appointed by the Indian Council of Agricultural Research to review the performance of the Indian Veterinary Research Institute have recommended that the research programmes of the production divisions of the Institute may be reoriented to solve animal health problems.

#### **Abolishing of Short Term Tourist Visa**

10373. SHRI P.M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an official team visited Britain in the first week of May, 1990 to discuss the possibility of abolishing short term tourism visa to India;

(b) if so, the outcome of the discussion held; and

(c) the maximum period of stay to be allowed in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) An official team visited Britain to help the Indian High Commission to streamline the procedures for the grant of visas to foreigners and nationalize the visa regime. There is, however, no proposal to abolish short term tourist Visa to visit India.

(b) and (c). Does not arise.

#### **Introduction of Five Year Multi Entry Visa**

10374. SHRI P.M. SAYEED: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has unilaterally introduced a five year multi-entry visa for all foreigners of Indian origin; and

(b) if so, the details of the scheme and the date from which it has been made applicable?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir. However, this facility is not applicable to persons of Indian origin who are nationals of Bangladesh, Pakistan and Sri Lanka.

(b) Foreign nationals of Indian origin can under the liberalised visa policy obtain a five year visa with multiple entry facility subject to the usual checks. Such a facility will also be extended to the spouse of the foreigner concerned and children. In case the foreigner intends to stay in India for a continuous period exceeding six months, he/she has to register with the Foreigners Regional Registration Officer concerned. The liberalised policy has come into operation with effect from 17.4.90.

#### **Seizure of Cash in Delhi**

10375. SHRI RAM SAGAR (Saidupur): Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Briefcase with cash seized" appearing in the Indian Express of 4 May, 1990;

(b) if so, the details thereof; and

(c) the headway made in the investigation of the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.